NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

27.CP(IB)-1435(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.09.2021**

NAME OF THE PARTIES: Mr Satish Dhirajlal Doshi
V/s
Khare & Tarkunde Infrastructure Pvt. Ltd.

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

Mr. Harsh Kesharia, Ld. Counsel for the Petitioner present. Mr. Kamalkant Thakar, Ld. Counsel for the Respondent present. Mr. Satish Dhirajlal Doshi, Petitioner present in person and made a statement before this Bench that he has entered into settlement agreement with the Respondent and he does not want to pursue this case. Accordingly, the Petition is **dismissed** as withdrawn.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

SVR